

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No. 2593/2002

Friday, this the 4th day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member, (A)

Shri Anand Kumar Kashyap
Data Entry Operator
Northern Railway,
Headquarters, Baroda House,
New Delhi

...Applicant

(By Advocate: Shri B.S. Mainee)

Versus

1. The General Manager
Northern Railway,
Baroda House, New Delhi
2. The Divisional Railway Manager
Northern Railway
State Entry Road, New Delhi
3. FA & CAO (Administration)
Northern Railway, Headquarters
Baroda House, New Delhi
4. The Principal
S&T Training School, Ghaziabad

.. Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant had been tried for the offences punishable under Sections 498, 304 & 302 read with Section 149 of IPC. He was placed under suspension. The trade test for the post of ESM Grades I and II was conducted. Because of the pending criminal case against the applicant, it is contended, the result of the applicant was kept under sealed cover.

2. Learned counsel for applicant has placed on the record the copy of the judgement of the learned Additional Session Judge, Jhansi to contend that he has since been acquitted of the above-said criminal case.

As Ag

(2)

3. In face of these facts, we deem it unnecessary to issue show cause notice and at the threshold, the present OA is disposed of with the direction that the applicant, if he has not already given the certified copy of the judgement of the Additional Session Judge, we make available the another copy of the same to the Department and the Department thereupon will open the sealed cover and pass appropriate orders in accordance with law. This exercise should be done within a period of two months from the date of receipt of a certified copy of the present order.

4. With these directions, OA is disposed of.


(M.P. Singh)
Member (A)

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(V.S. Aggarwal)
Chairman